CIN No. U66010RJ2006PLC029979 IRDA Registration Number: 137



### Shriram General Insurance Co. Ltd.

IN PARTNERSHIP WITH THE **Sanlam** GROUP

Regd.&Corpt. Office: E-8, EPIP, RIICO Industrial Area, Sitapura, Jaipur (Rajasthan) – 302022

Phone: +91-141-3928400, 3951111 Fax: +91-141-2770692, 2770693 Website: <a href="www.shriramgi.comE-mail: customer.feedback@shriramgi.in">www.shriramgi.comE-mail: customer.feedback@shriramgi.in</a> Toll Free: 1800-103-3009. 1800-300-30000. ISO/IEC 27001:2013 certified

# Stand-Alone Motor Own Damage Private Car Policy Add ons -Policy Wording

#### 1. Operative Clause

SHRIRAM General Insurance Company Limited (We, Our or Us) will provide the insurance described in this Policy and any endorsements thereto for the Insured Period as defined in this Policy, to the Insured Persons detailed in the Policy Schedule and in reliance upon the statements contained in the Proposal and Declaration Form filled and signed by the Policyholder, which shall be the basis of this Policy and are deemed to be incorporated herein in return for the payment of the required premium when due and compliance with all applicable provisions of this Policy.

The insurance provided under this Policy is only with respect to such and so many of the benefits as are indicated by a specific amount set opposite in the Policy Schedule.

## 2. Definitions:

- 2.1. You, Your, Yourself: Means or refers to the person or persons described in the Schedule as the insured.
- 2.2. We, Our, Us, Ourselves: Shriram General Insurance Company Limited.
- 2.3. Constructive Total Loss (CTL) A vehicle will be considered to be a Constructive Total Loss (CTL), where the aggregate cost of retrieval and / or repair of the vehicle subject to terms and conditions of the policy exceed 75% of the Sum Insured.
- 2.4. Authorized garage A motor vehicle repair garage authorised by Us.
- 2.5. Daily Allowance Fixed amount to be paid for the purpose of meeting the cost of hired transport.
- 2.6. Family You, Your spouse, Your children, Your parents and any other person residing with You without paying a commercial rent.
- 2.7. **Break-in** means to enter someone's vehicle illegally by actual force or violence of which there shall be visible marks made at the place of such entry by electricity or chemicals as well as by tools or explosives, usually with the intent to steal or commit a violent act.
- 2.8. Lost or Stolen means having been inadvertently lost or having been stolen by a third party without Your assistance, consent or co-operation.

## 3. Coverage

3.1. Invoice Return - Stand-Alone Motor Own Damage Private Car Policy

This cover is applicable if it is shown on Your schedule.

### What is Covered:

We will pay the difference between the amount You receive under the policy i.e., IDV and the purchase price of the Vehicle as confirmed in the invoice of sale in the event of Your Vehicle being a Total Loss / Constructive Total Loss following an accident or stolen during the period of insurance and not recovered. We will also reimburse the first time registration charges and road tax which You had incurred on the insured Vehicle.

Special conditions applicable to this benefit:

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- You are the first registered owner of the motor vehicle.
- Maximum liability is restricted to sum insured as stated in the schedule.
- The finance company/bank whose interest is endorsed on the policy must agree in writing.

### What is not Covered:

We will not pay the difference if:

- The Total Loss / Constructive Total Loss and theft claim is not valid and admissible under the policy.
- any non-built in electrical/electronic and non-electrical/electronic accessories including bi-fuel kit forming part of the invoice but not insured under the policy.
- Stolen vehicle is recovered within 90 days of theft unless Final Investigation Report is submitted.
- Final investigation report in case of theft claim is not issued by Police authorities and is submitted to Us.
- Covered vehicle is imported.

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